

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

18

O.A. No. 2260/1989

New Delhi this the 26<sup>th</sup> Day of ~~February~~ <sup>April</sup> 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Ram Kishan,  
S/o Shri Tek Chand,  
Parcel Supervisor,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Shri Bal Kishan  
son of Shri Bulaki Dass

3. Shri Sohan Lal Chhabra,  
S/o Shri Bhagwan Das,

All are Parcel  
Office Staff of  
Railway Station  
New Delhi.

4. Shri Ramjas Singh,  
S/o Shri K.B. Singh,

5. Shri P.C. Aggarwal,  
S/o Shri Shankar Lal,

6. Shri M.C. Goel,  
S/o Shri Banarsi Das,

7. Shri G.S. Mutani,  
S/o Shri Ishwar Singh

Applicants

(By Advocate: Shri B.S. Mainee)

Vs

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

Respondents

(By Advocate: Shyam Moorjani)

.....2.


## O R D E R

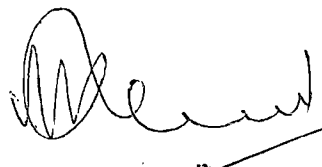
19

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

The applicants, 7, in number have filed this application being aggrieved by the action of the respondents in giving reservation in favour of Scheduled Castes/Scheduled Tribes in promotion in the category of Parcel Office Staff over and above the percentage of 15% and 7½% in respect of SC/ST employees respectively as also the action of the respondents in promoting SC/ST employees to higher grades in preference to the non SC/ST staff over whom the SC/ST employees had got preference for promotion by jumping the queue to fill up the reserved post for SC/ST candidates. The applicants have, therefore, prayed that the respondents may be directed to promote the applicants to the higher grades from the dates which their juniors SC/ST employees have been promoted over and above their prescribed quota and to fill up the existing vacancies in the higher grade of the Ticket Checking categories in accordance with the law enunciated by the Allahabad High Court in J.C.Mallik's case and various other Benches of the Central Administrative Tribunal. This application is being contested by the respondents, as the issue involved in this case was being considered by the Hon'ble Supreme Court in J.C. Mallik's case by order dated 14.7.1994 of the Division Bench, The application was adjourned sine die to be listed after the decision of the Hon'ble Supreme Court in J.C. Mallik's case. Now that the

Hon'ble Supreme Court has disposed of J.C.Mallik's case by Judgement dated 26.7.1995, this application is disposed of directing the respondents to take further action in the matter in accordance with the above judgement. There is no order as to costs.

  
(R.K. Ahooja)  
Member (A)

  
(A.V. Haridasan)  
Vice Chairman (J)

\*Mittal\*